

to review Rate of  
Dividend Payable by  
Railway Undertaking to  
General Revenues

STATEMENT

*Petitions relating to the Hindu  
Marriage and Divorce Bill, 1952,  
as introduced in the Council of  
States.*

Number of Signatories	District or Town	State	No. of petition
2	New Delhi	Delhi	9
14,90	,,	,,	10

**APPOINTMENT OF PARLIAMEN-  
TARY COMMITTEE TO REVIEW  
RATE OF DIVIDEND PAYABLE  
BY RAILWAY UNDERTAKING TO  
GENERAL REVENUES**

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to move:

“That this House resolves that

(i) a Parliamentary Committee consisting of twelve Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to the General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, and make recommendations thereon by the 30th November, 1954; and

(ii) that this House recommends to the Council of States to agree to associate six Members from the Council with the Committee and to communicate the names of the Members so appointed to this House.”

**Mr. Speaker:** I shall put the motion to the House....

**Shri Ramachandra Reddi (Nellore):** May I enquire why so many Members have been put into this committee—about 12 from this House and

6 from the other House? In all matters connected with finance, it is much better that we have a smaller committee than such a committee as this. So the reason why such a big committee has been proposed by the hon. Minister of Railways may kindly be mentioned.

**Mr. Speaker:** I cannot give what he has in his mind. But it appears to me that, in view of the very large number of Members in both Houses—the number is 750 all told—in order to give a representative character to the committee, it may perhaps be necessary to have a larger committee rather than a smaller committee. That is what I think. I do not know what the Minister has to say.

**Shri L. B. Shastri:** I wanted that all the parties should be represented on this committee.

**Mr. Speaker:** The question is:

“That this House resolves that

(i) a Parliamentary Committee consisting of twelve Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to the General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, and make recommendations thereon by the 30th November, 1954; and

(ii) that this House recommends to the Council of States to agree to associate six Members from the Council with the Committee and to communicate the names of the Members so appointed to this House.”

*The motion was adopted.*